

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 87559 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/819/17-18/1012 dated 21.03.2018 passed by the Commissioner(Appeals), of CGST & Central Excise, Nagpur.)

M/s Nishit Thermit Alloys P Ltd

.....Appellant

S-67 MIDC Industrial Area
Hingna Road, Nagpur
Maharashtra-440016

VERSUS

C.C.E. & S.T., NAGPUR

.....Respondent

P.O Box 81,
Telangkhedi Road...Civil Lines,
Nagpur,
Maharashtra-440001

APPEARANCE:

None for the Appellant

Mr. Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86703 / 2021

Date of Hearing: 26.08.2021

Date of Decision: 26.08.2021

PER: AJAY SHARMA

None appeared for the Appellant. Mr. Dilip Shinde, Learned Authorised Representative appearing for Revenue submits that Appellant had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and they have received discharge certificate i.e. SVLDRS Form-4 which is dated 30.01.2020. Although

no such form-4 has been received by the Tribunal, but Mr. Shinde sent a copy of the said certificate/form for my perusal.

2. In view of above, the Appeal filed by the Appellant deemed to be dismissed as withdrawn. A copy of SVLDRS Form-4 be taken on record and be kept in the case files.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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